## Notifications of the Ministry of Industry and Company Affairs (Department of Company Affairs)

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-PANY AFFAIRS (SHRI ARIF MOHD. KHAN): Sir, I beg to lay on the Table: —

I. A copy (in English and Hindi) of the Ministry of Industry and Company Affairs, (Department of Company Affairs). Notification G.S.R. No. 408, dated the 22nd May, 1985. exempting some more Industries! services from the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969, for a period of five years- from the 22nd May, 1985, under sub-section (3) Of section 22A of the said Act. • [Placed in Library. *See* No. LT—1262/85,]

IT. A copy (in English and'Hindi) of the Ministry of Industry and Company Affairs, (Department of Company Affairs), Notifications G.S.R. Nos. 506(E) and 507(E), dated the 24th June, 1985, delegating powers of t'ne Central Government to the Regional Directors and the Registrars of Companies, under subsection (3) of section 637 of the Companies Act, 1956. [Placed in Library. *See* No. LT—1263] 85.]

ni. A copy (in English and Hindi) of the Ministry of Industry and Company Affairs, (Department of Company Affairs), Notification G.S.R. No. 576(E). dated the 16th July, 1985. making alterations in Schedule X of the Comr-iraes Act, 1956, so as to delete "Part Ill-General" and Item No. (5. together with entries relating thereto under sub-section (3) of section 041 of (be Companies Act, 1956. [Placed in Library. *See* No. LT—1264 [85.]

### Designs (Amendment) Rules, 1985

SHRI ARIF MOHD. KHAN: Sir, I also beg to lay on the Table n copy (in English and Hindi) of the Ministry of Industry and Company Affairs, (Department *of* Industrial Development), Notification S.O. No. 448(E), dated the 6th June, 1985, publishing the Designs (Amendment) Rules, 1985. [Placed in Library. LT—1261

### I^CBif of ths Law Commission of Indi<sup>^</sup> on the Limitation Act, 1963

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI IIANSRAJ BHARDWAJ): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Eighty-ninth Report of the Lav/ Commission of India on the Limitation Act, 1963. [Placed in Library. £cs No. LT—1265/85.]

# LEAVE OF ABSENCE TO SHRI M. KALYANASUNDARAM

MR. CHAIRMAN; I have to inform Members that a letter, dated the 22nd July, 1985, has teen received from Shri Mr. Kalyanasundaram, to say that he is at present undergoing medical treatment in a Moscow hospital and that lie has been advised by the doctors to remain in the hospital for a month more. He has, accordingly, requested for the grant of leave of absence from all the sittings of the Rajya Sabha during the current 135th Session.

Is it  $i^{r}a_{s}$  pleasure of the House that permission be granted to Shri M. Kalyanasundararn for remaining absent from all the meetings of the House during the current Session?,

#### [No hon. Member dissented.]

MR. CHAIRMAN: Permission to remain 'absent is granted.

SHRI N. K. P. SALVE (Maharashtra): Our best wishes to him for a speedy recovery .

MR. CHAIRMAN; It cannot b<sub>e</sub> conveyed. New Special Mentions. Mr. D. C. Frashant.